

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL-HYDERABAD BENCH
AT HYDERABAD.

CP.No.62/95. In
DA.No.616/92.

Date of order:19-10-1995.

Between:-

R. Mangalah Naidu ... Applicant.

And

1. Shri G.S.Sahani, Secretary, ICAR,
New Delhi-500 001.
2. Sri D.K.Reddy,
Director (Vigilance) (ICAR),
for and on behalf of President, ICAR,
Krishi Bhavan, New Delhi-110 001.

.... Respondents.

Counsel for the Applicant: Mr. T. P. V. Subbarayudu,

Counsel for the Respondents: Mr. N. R. Deva Raj, Sr. CG C.

ORDER

HON'BLE MR. JUSTICE V. NEELLOURI RAO, VICE CHAIRMAN

HON'BLE SHRI AB. GORMI, MEMBER ADMINISTRATIVE.

Hon'ble Tribunal made the following order:-

No one is present for the applicant.

Shri N. R. Devaraj, learned Standing Counsel for the Respondents produced copy of the letter No.16(8)/92-LAW, dt.29.9.95 wherein it is stated that the order dt.30.1.95 in this O.A. was already complied with (The letter dt.29.9.95 is returned after perusal).

Hence, the C.P. has become infructuous and accordingly it is dismissed.

CERTIFIED TRUE COPY



Dy. Registrar (Judl)

Court Officer

Copy to:- Central Administrative Tribunal

Hyderabad Bench
1. Shri G.S.Sahani, Secretary, ICAR,
New Delhi-500 001.

2. Sri D.K.Reddy, Director (Vigilance) (ICAR),
for and on behalf of President, ICAR,
Krishi Bhavan, New Delhi-110 001.

3. One copy to Mr. T.P.V. Subbarayudu, Advocate, Block 16/5,
Krupa Anand Apartments, Anandbagh, Safilguda, Hyd.

4. One copy to Mr. N. R. Devaraj, Sr. CGSC, CAT, Hyd.

5. One spare copy.

kku.